Annexure-3
Name of the corporate debtor: Kamdar Plastics Private Private Limited in CIRP ; Date of commencement of CIRP - 11.08.2026
List of creditors as on 02.09.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Axis Bank Limited	26.08.2026	19,44,87,796	17,65,24,853	Secured	17,65,24,853	8,95,78,658	No	86.44%	-	-	-	1,79,62,943	Refer Note-1,2,3
			19,44,87,796	**17,65,24,853**		**17,65,24,853**	**8,95,78,658**						**1,79,62,943**	

Note No.1 on Security Interest: The claim is supported by sanction letters, Facility Agreement, Term Loan-cum-Hypothecation Agreement dated 09.06.2023, Deed of Guarantee and documents relating to creation/registration of equitable mortgage. As per the security documents furnished with the claim, the facilities are secured, inter alia, by a second-ranking charge/security interest over specified immovable properties stated to be owned third party and not the Corporate Debtor, Kamdar Plastics Private Limited; and by hypothecation/charge over the current assets, movable fixed assets, account assets, book debts, receivables and cash flows of the Corporate Debtor, present and future, as more particularly described in the financing/security documents. The security schedule records the aforesaid security as second-ranking security. The claimant has not stated the value of the security interest in Form C, nor has any contemporaneous valuation of the secured assets been furnished along with the claim. Accordingly, the value of the security interest is presently not available with the IRP and is recorded as “Not Available / Not Ascertainable at present”, subject to verification and valuation in accordance with the Code and applicable Regulations. The existence/admission of the security interest is therefore being recorded on the basis of the security documents furnished by the claimant, without attributing any presently ascertainable value thereto.

Note No.2: General Clarification regarding Claims arising out of Corporate Guarantees: Certain claims appearing in the list of creditors arise from credit facilities availed by M/s Kamdar Plastics, a partnership firm, in respect of which Kamdar Plastics Private Limited, the Corporate Debtor, had furnished corporate guarantee(s). Such claims do not represent loan facilities directly availed or disbursed to the Corporate Debtor and have been considered against the Corporate Debtor on account of its obligations as a corporate guarantor, on the basis of the claim forms, financing documents, guarantee documents, statements of account and other supporting records furnished by the respective creditors and information presently available with the Interim Resolution Professional.
The verification and admission of such claims is based on the records and documents presently available and shall remain subject to reconciliation/verification with the books and records of the Corporate Debtor, information and confirmations sought from the suspended management, the concerned borrower and/or the respective claimant, as may be applicable. In the event of receipt of any additional information, records, reconciliation or clarification having a bearing on the existence, nature or quantum of the claim, the amount admitted shall be liable to appropriate revision in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and the Regulations made thereunder.

Note No. 3: In respect of one of the loan accounts forming part of the claim submitted by Axis Bank Limited, the underlying loan facility was sanctioned and disbursed to M/s Kamdar Plastics, a partnership firm, in respect of which Kamdar Plastics Private Limited, the Corporate Debtor, had furnished a corporate guarantee.
Accordingly, to the extent of Rs 8,95,78,658/-, the claim has been considered against the Corporate Debtor in its capacity as Corporate Guarantor and not as the principal borrower, on the basis of the claim, statement of account, financing/guarantee documents and other supporting records furnished by the claimant and presently available with the Interim Resolution Professional.
The aforesaid amount represents the liability claimed against the Corporate Debtor under the corporate guarantee and remains subject to further verification and reconciliation with the underlying loan account, guarantee documents and such books, records, confirmations and information as may be received from the suspended management, M/s Kamdar Plastics and/or Axis Bank Limited. Any consequential modification in the amount admitted, if warranted upon receipt of further information or records, shall be carried out in accordance with the applicable provisions of the Code and the Regulations.